

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO:- 2364-JK (LD ) of 2022**

**DATED:- 06 - 05 - 2022**

Sanction is hereby accorded to the appointment of Officer of Housing Urban Development Department as mentioned in annexure to this Government Order as Officer Incharge (OIC) Litigation for the cases including contempt petition, if any, indicated against each pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

**(Achal Sethi)**

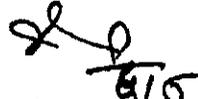
Secretary to Government

Dated:- 06 - 05 - 2022

No:-LAW-OIC/1532022

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Principal Secretary to Government, Housing Urban Development Department.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
(Khursheed Ahmad Bhat)

Additional Secretary to Government

Annexure to the Government Order No.2364-JK(LD) of 2022 dated 06.05.2022

S No.	Title of the case	OIC
1	SWP No. 518/2019 I.A No. 01/2019 titled Shafat Ahmed Reshi V/s State of J&K and others	<b>Shri Ashish Gupta S/O Shri S. K. Gupta, Additional Secretary to Government, Housing and Urban Developmen</b>
2	WP (C) No 2185 of 2021 Subash Chander V/s U.T of J&K and others	<b>Shri. Rakesh Gupta, Additional Secretary to Government, Housing &amp; Urban Development Department</b>
3	WP(C) No. 636/2022 titled Chuni Lal Vs UT of J&K and Ors	<b>Mr. Shahid Saleem Dar, Director Urban Local Bodies, Jammu</b>
4	OWP No. 111/2010 titled Hilal Ahmad Shah V/s Mr. Dheeraj Gupta and Anr.	<b>Mr. Rakesh Kumar, Additional Secretary to Government, Housing &amp; Urban Development Department</b>

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